# GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA UNSTARRED QUESTION NO. 3178 ANSWERED ON 7th AUGUST 2025

## Amendment in Motor Vehicle Act

## 3178. Shri Ujjwal Raman Singh:

### Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is planning to introduce major amendments to the Motor Vehicles Act keeping in view the safety of common citizens, especially children and if so, the details thereof;
- (b) whether the proposed amendment includes provisions for double fine and cancellation of licence if a driver violates traffic rules while travelling with children and if so, the details thereof; and
- (c) whether the above-mentioned rules would be applicable not only to private vehicles but also to vehicles operated or hired by schools and if so, the details thereof?

#### **ANSWER**

# THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

(a) to (c) The Government accords high priority to road safety, including the safety of children. The Motor Vehicles Act, 1988, contains provisions relating to child safety. Section 194B provides for punishment in cases where a motor vehicle is

driven with a child under the age of fourteen years who is not secured by a safety belt or a child restraint system.

Further, the Central Motor Vehicles Rules (CMVR), 1989, contain the following provisions:

- As per Rule 125(8), motor vehicles of category MI (excluding transport and special purpose vehicles), manufactured on or after 1st April, 2015, must have provision for installing a child restraint system as specified in AIS:072-2009.
- As per Rule 138(6), from 1st April, 2016, drivers of MI category vehicles (manufactured on or after 1st October, 2014) are required to ensure that children up to 12 years are seated in an appropriate child restraint system.
- The Government vide G.S.R. 126(E) dated 15<sup>th</sup> February, 2022 mandated the use of Safety harness for children below four years and crash helmet which fits his head or bicycle helmet complying with standards till such time that the specifications are prescribed by the BIS for the child pillion passenger aged between nine months and four years.
- The Government has prescribed uniform provisions for school buses with respect to its construction in Central Motor Vehicles Rules, 1989 which are as under:
  - (i) G.S.R. 589(E) dated 16-09-2005 prescribes specifications for school buses as per Automotive Industry Standard (AIS-063).

AIS-063 is applicable for all school buses with a seating capacity of 13 passengers and above excluding driver. The provisions in the standard are over and above the requirements laid for buses in "AIS-052 Code of Practice for Bus Body Design and Approval.

AIS-063 also specifies requirements such as uniform colour of school buses, insignia design and location, emergency exits, seat design and layout, seating capacity, stopping signal, etc.

- (ii) G.S.R. 337(E) dated 28-04-2023 notified fire protection systems in occupant compartment in school buses which was implemented with effect from 1st October 2023.
- (iii) G.S.R. 290(E), dated 15-04-2015 prescribes a speed limit of 60 km/h for all school buses.
- (iv) Fitness test of school buses are carried out as per Rule 62 of Central Motor Vehicle Rules, 1989.

The enforcement of these provisions falls within the purview of the respective State/UT Governments.

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